

(f) the details of stops taken to avoid such incidents in future "

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) to (f) One Air India Airbus A. 310 aircraft operating flight AI-203 on 25th August, 1987 on route Bombay-Nairobi-Lagos was detained at Lagos on the ground that the Customs officials of Nigeria claimed to have found hard drugs in some unclaimed baggages inside the aircraft. In this connection a high level Government delegation went to Lagos. After long negotiations a mutually acceptable solution was arrived at which envisaged release of the aircraft and the crew members and the withdrawal of cases on either side.

12 00 Noon

PAPERS LAID ON THE TABLE

Report an Accounts (1986-87) of the Rail India Technical and Economic Services Limited, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers :—

(i) Thirteenth Annual Report and Accounts of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-5059/87 for (i) and (ii)]

I. Report and Accounts for the period from 30th June, 1984 to 31st March, 1985 of the Hooghly Dock and Port

Engineers Limited, Calcutta and related papers.

II. Notification of the Ministry of Surface Transport (Ports Wing) under the Major Port Trusts Act, 1963.

SHRI MADHAVRAO SCINDIA : Sir, on behalf of SHRI RAJESH PILOT I also beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) First Annual Report and Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the period from 30th June, 1984 to 31st March, 1985, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-5060/87 for (i) and (ii)]

II A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing) under sub-section (4) of section 124 of the Major Port Trust Act, 1963 :—

(i) G.S.R. No 677(F), dated the 27th July, 1987, approving the Cochin Port Employees (Temporary Service) Second Amendment Regulations, 1987.

(ii) G.S.R No. 807(E), dated the 21st September, 1987, approving the Cochin Port Employees (Grant of Advances for Building of Houses etc.) (Amendment) Regulations 1987.

[Placed in Library See No. LT-4957/87 for (i) and (ii)]

I. Wealth Tax (Amendment) Rules, 1987.

II. Central Excise (Eighth Amendment) Rules, 1987.